

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO. 819**

ANSWERED ON 27-07-2021

FREEZING OF 20 INDIAN GOVERNMENT PROPERTIES IN PARIS

819. SHRI SUSHIL KUMAR MODI

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that a French Court has ordered to freeze 20 Indian Government properties in Paris amounting ₹ 177 Crore in a case pertaining to Cairn Energy;
- (b) whether it is also a fact that permanent Court of Arbitration at the Hague has ruled \$ 1.2 billion award in favour of Cairn Energy; and
- (c) if so, the action Government has initiated to protect the interest of the country and the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SH. PANKAJ CHAUDHARY)

- (a) Yes Sir, an order has been passed by a French Court freezing certain Indian Government properties in the case pertaining to Cairn Energy.
- (b) Arbitral tribunal (which had its seat in The Hague) pronounced its award on **21st December 2020** in favour of Cairn Energy Plc and Cairn UK Holdings Ltd (CUHL).
- (c) Appeal against the said award has been filed in the Hague Court of Appeal on 22nd March 2021. For handling enforcement proceedings, an international law firm, with relevant experience, has been engaged. In consultation with its counsel team, the Government is taking all appropriate legal steps to protect its interest.
